

(7)

**Central Administrative Tribunal, Principal Bench**

**Original Application No.52 of 2004**

New Delhi, this the 12th day of January, 2004

**Hon'ble Mr. Justice V.S. Aggarwal, Chairman  
Hon'ble Mr. S.K. Naik, Member(A)**

Neksey Lal,  
S/o Shri Ulfat Ram,  
R/o A-2, Gaurav Apartments,  
I.P. Extension  
Delhi-92

....Applicant

(By Advocate: Shri Shyam Babu)

Versus

1. Union of India, through  
The Secretary(R)  
Cabinet Secretariat, Room No. 7  
Bikaner House Annexe  
Shahjahan Road,  
New Delhi

2. Shri A.K. Tiwari,  
(Service to be effected through  
Respondent No.1)

....Respondents

**O R D E R (ORAL)**

**By Justice V.S. Aggarwal, Chairman**

The applicant superannuated on 31.1.2001. By virtue of the present application, he seeks a direction/declaration that he is entitled to have his pay fixed in the rank of Under Secretary from 1.1.94 including foreign allowances with interest. He is also entitled to have his pay fixed in the post of Deputy Secretary from 1.1.98 (including foreign allowances) with all benefits of arrears of pay and allowances from the said date and also consequential reliefs in pursuance thereto in fixation of his retiral benefits.

2. During the course of submissions, it has been fairly conceded that the applicant has already submitted a

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representation in this regard which has been acknowledged and the applicant was told that the matter is under consideration.

3. Taking stock of the facts, it is directed that respondent no.1 through the Secretary(R) in the Cabinet Secretariat should consider the said representation and preferably pass a speaking order within a period of two months from the date of receipt of a certified copy of the present order and communicate it to the applicant. O.A. is disposed of.

Naik

( S.K. Naik )  
Member (A)

Aggarwal

( V.S. Aggarwal )  
Chairman

/dkm/